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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.947/92

Date of Order: 16.11.1992

BETWEEN :

A.Krishna Reddy

.. Applicant.

A N D

1. The Controller of Accounts,
Yeddu-mailaram,
C/o. Ordnance Factory Medak.

2. The Controller,
Controllerate of Quality Assurance (ICV),
Chandralok Complex, S.D.Road,
Secunderabad.

3. The Senior Quality Assurance Officer,
Senior Quality Assurance Estt. (Vehicles),
DCQA Complex, Minambakkam,
Madras - 600 114.

4. The Director General of Quality Assurance
(Adm-10), DHQ Post, Parliament Street
New Delhi - 110 011.

.. Respondents.

Counsel for the Applicant

.. Mr.S.RamakrishnaR.

Counsel for the Respondents

.. Mr.N.V.Raghava
Reddy.

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER(JUDL.)

T - C, A 

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P.J.M.

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to convert the C.P.F. account of the applicant to the G.P.F. account after duly transferring the outstanding balances existing in C.P.F. to the date of G.P.F. and further to treat the applicant as having opted for civil pension and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. We have heard Mr.S.Ramakrishna Rao, Advocate for the applicant and Mr.N.V.Raghava Reddy, Standing Counsel for the respondents at the admission stage.

3. The record discloses that on 19.9.1990 that the applicant had put in a representation to the competent authority (Controller, Contollerate of Quality Assurance, Secunderabad) who is R2 requesting him to change his subscription from CPF to GPF. Even though the representation of the applicant is dated 19.9.1990 to the Second respondent still a decision does not appear to have been taken by the competent authority with regard to the redressal of the grievance of the applicant. So, in view of this position we are of the opinion that it would be fit and proper to dispose of this OA at the admission stage by giving appropriate directions to the respondents.

4. Hence we direct the respondents to dispose of the representation of the applicant dated 19.9.1990 within three months from the date of the communication of the order by passing final orders. If the applicant continues to be aggrieved by the final orders passed by the respondents the applicant would be at liberty to approach this Tribunal afresh in accordance with law.

T. C. R.

(32)

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Append a copy of this OA and the representation
of the applicant dated 19.9.1990 to this order for information
~~To~~
~~from~~ the respondents.

O.A. is allowed accordingly with the above said
directions, leaving the parties to bear their own costs.

T. Chandrasekara Reddy

(T. CHANDRASEKHARA REDDY,
Member (Judl.))

Dy. Registrar (J)

Dated: 16th November, 1992

(Dictated in Open Court)

Copy to:-

1. The Controller of Accounts, Yeddu-mailaram, C/o Ordinance
Factory Medak.
2. The Controller, Controllerate of Quality Assurance (ICV),
Chandralok Complex, S.D.Road, Secunderabad.
3. The Senior Quality Assurance Officer, Senior Quality Assu-
rance Estt. (Vechiles), DCQA Complex, Minambakkam, Madras-114.
4. The Director General of Quality Assurance (Admn-10), DHQ Post
Parliament Street, New Delhi-011.
5. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
7. One spare copy.

*With a copy of O.A.
representative dt 19.9.90*

Rsm/-

sd

*Allen
2011-4-1*

O.A. 947/42

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 16/11/1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No.

in

O.A. No.

947/42

P.A. No.

(wp. No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

NO orders as to costs. DESPATCH

Central Administrative Tribunal

DESPATCH

26 NOV 1992

HYDERABAD BENCH.

pvm